

Water and Power Commission in the Second Five Year Plan period:

1. Barna Project (recently completed).
2. Kolar Project.
3. Halali Project.
4. Bah Project.
5. Sagar Project.
6. Kasiyari Project.
7. Nagda Project.
8. Raigaon Project.
9. Pareri Project.
10. Upper Ken Project.
11. Upper Wain Ganga Project.
12. Hasdeo Project.

(b) For a post of Mechanical Assistant Engineer required by the State Government in connection with the tubewell construction the services of a Technical Assistant in this Ministry have been offered to the State Government. The Central Water and Power Commission has two investigation divisions in Madhya Pradesh for carrying out investigations of major and medium irrigation projects. In the recent past, the services of one Assistant Director was lent for a period of 2½ years to Madhya Pradesh State. The State have asked for lending the services of the following categories of Engineers which is under examination:—

| | |
|--------------------------------------|---|
| 1. Superintending Engineer | 1 |
| 2. Executive Engineers (Mechanical). | 2 |
| 3. Executive Engineers | 8 |

POINT OF INFORMATION

12 hrs.

Shri Mahanty (Dhenkanal): Sir, before you pass on to the other item, I would like to raise a point of order. Precisely stated, the point of order is

whether a directive from the Speaker can be flouted by the Government and whether the implementation of the directive by this House or the Speaker can be kept indefinitely postponed? A week ago, the Speaker directed...

Mr. Deputy-Speaker: Order, order. The point of order has been framed.

Shri Mahanty: I will illustrate it.

Mr. Deputy-Speaker: All the facts are not required. The point of order has been framed and the answer is "no". That is all. If the hon. Member has to bring some specific thing to the notice of the Speaker, he should take action to write to the Speaker that such a thing has happened or the Government has not implemented or acted according to the directions of the Speaker or that the matter has remained pending for a long time, if that is his complaint.

Shri Mahanty: With all humility, I say I am in your hands. I may also submit that this House is not a correspondence class. We are perfectly right to make such submissions to you for such consideration as they deserve. It is true that we may write but it is not a correspondence class.

Mr. Deputy-Speaker: It has been observed here many a time that when a Member has got something in his mind which is not directly connected with the agenda that is put down for the day, he should either inform the Speaker in his Chamber or write to him if he does not go to the Chamber. There is a rule to that effect also. He may raise it afterwards if he is not satisfied. The hon. Member raised only this point: "Can the Government flout the direction of the Speaker?" I said: "No". There was nothing more that was to be said so far as that point of order is concerned. If he has something, the hon. Member may write to the Speaker.